

ORDER No: DT 14.7.99

To-day being ' RATHA YATRA '

none of the Members of the Bar have attended the Court as informed earlier. Adjourned to 6/8/99 for filing counsel.

VICE-CHAIRMAN

MEMBER (JUDICIAL)

6.8.99

Shri B.K. Nayak submits that the O.A. has become infructuous and to this effect he wants to file a memo with copy to Other Side. In view of this adjourned to 19.8.99.

VICE-CHAIRMAN

MEMBER (J)

Order dated 19.8.99.

In this case, the applicant has challenged the order directing him to vacate the Govt. quarters. Learned Additional Standing Counsel Mr B.K. Nayak has filed a memo stating that in the meantime, the applicant has vacated his Govt. quarters and as such, the application has become infructuous. We have heard learned counsel for both sides. In view of the memo filed by learned Addl. Standing Counsel, the OA is disposed of for having become infructuous. No costs.

VICE-CHAIRMAN

MEMBER (J)

Counter not

filed.

For further orders.

File 5/8 B erch

Order dt. 6.8.99

please be

memo not

for further orders.

B erch

5/8

Free copy

the order

19.8.99

may be given

to the counsels

both sides.

Proposed
23/8/99
SIO.